

Bill No. 24 of 2024

THE RESIDENTIAL SCHOOLS (FOR SCHEDULED CASTES
AND SCHEDULED TRIBES) BILL, 2024

By

ADV. CHANDRA SHEKHAR AZAD, M.P.

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BILL

*to provide for setting up of residential schools for children belonging to the
Scheduled Castes and the Scheduled Tribes and for matters connected
therewith or incidental thereto.*

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Residential Schools (for Scheduled Castes and Scheduled Tribes) Act, 2024.

Short title,
extent and
commencement.

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(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definition.	<p>2. In this Act, unless the context otherwise requires, "appropriate Government" means in the case of a State, the Government of that State and in all other cases, the Central Government;</p>	
<p>Central Government to set up residential schools for the Scheduled Castes and Scheduled Tribes.</p>	<p>3. (1) The Central Government shall set up a residential school in every area having such high population of the Scheduled Castes or the Scheduled Tribes as it may deem appropriate.</p> <p>(2) The residential school shall cater to the schooling need of children belonging to the Scheduled Castes and the Scheduled Tribes only.</p> <p>(3) The residential school shall conduct classes from nursery to twelfth standard.</p> <p>(4) The medium of instruction shall be English, Hindi and the language of the State in which the school is located.</p> <p>(5) No fees or other expenses, whatsoever, shall be charged from any student and the education shall be imparted free of cost to the children.</p>	5
<p>Appropriate Government to provide land for setting up of residential schools.</p>	<p>4. The appropriate Government shall provide land free of cost for setting up of residential schools within its territorial jurisdiction and shall not charge any money for providing essential services like electricity and water.</p>	15
<p>Residential schools to be affiliated to CBSE.</p>	<p>5. (1) The residential schools shall be affiliated to Central Board of Secondary Education, New Delhi and shall follow the curriculum prescribed by it.</p> <p>(2) The students shall also be given training in vocational courses of their choice.</p>	
<p>Residential schools to have basic facilities.</p>	<p>6. The residential schools shall have all basic infrastructure facilities like playground, library, laboratories, hostels, dining facilities, etc.</p>	20
<p>Power to make rules.</p>	<p>7. (1) The Central Government may by notification in the Official Gazette, make rules for carrying out the purposes of this Act.</p> <p>(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.</p>	25 30

STATEMENT OF OBJECTS AND REASONS

Certain areas of our country have large population of the Scheduled Castes and the Scheduled Tribes. But there are not enough educational facilities in those areas. The children belonging to the Scheduled Castes and the Scheduled Tribes, being generally poor, cannot afford good education in private schools and the number of good Government schools are limited in number.

Therefore, it is proposed that free residential schools should be set up exclusively for children belonging to Scheduled Castes and Scheduled Tribes with all facilities in those areas where the population the Scheduled Castes or the Scheduled Tribes is significantly high.

Hence this Bill.

NEW DELHI;
June 26, 2024.

CHANDRA SHEKHAR AZAD

FINANCIAL MEMORANDUM

Clause 3 of the Bill seeks to set up residential schools exclusively for children belonging to the Scheduled Castes and the Scheduled Tribes in areas where their concentration is high. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is likely to involve an annual recurring expenditure of about rupees three hundred crore.

A non-recurring expenditure of about rupees five hundred crore would also be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill seeks to empower the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

LOK SABHA

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(Adv. Chandra Shekhar Azad, M.P.)